

Revised Terms and conditions for auction of four condemned car in which three condemned Maruti Esteem Cars bearing no. DL-1CJ4201, DL-2FHH-0003, DL-1CJ-4603 and one condemned Ford Ikon Car bearing no. DL-1CJ-6483.

1. The bidders have to deposit Rs. 10,000/- each as security money with the Incharge, Care Taking Branch, Patiala House Court before 01.00 P.M. on the day of bid.
2. The reserve price for bid of each of the above cars shall be Rs. 10,000/-.
3. The purchaser should submit his/her address proof to this office at the time of auction.
4. The purchaser of these vehicles has to give an affidavit that he will scrap the vehicle in time bound period i.e. within one month and intimate the same to this office and he will not sell it further to anybody.
5. Vehicles will be available and sold on "AS IS WHERE IS" basis.
6. Successful bidders will be allowed to remove the vehicles only after submitting an affidavit as required and after permission from the Ld. District & Sessions Judge, New Delhi District.
7. Higher bidders will deposit the entire amount of bid after completion of the auction process on the same day.
8. Unsuccessful bidders shall be returned earnest money at closure of auction process.
9. Its is mandatory for the successful bidders of the vehicles to surrender the engraved portion of the chassis for the cancellation of registration certificate of these vehicles.
10. If successful bidder fails to deposit the full and final bid amount of the condemned vehicles, the security amount will be forfeited.